

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-04-2024 AT 10:30 AM**

**CP No. 69/241/HDB/2023  
AND  
IA (CA) 63, 70, 71, 96 & 101/2024 in CP No. 69/241/HDB/2023  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Dr. Mudumala Issac Abhilash

**...Petitioner**

**AND**

M/s.Thrithva Health Care Private Limited

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Y Suryanarayana, along with the counsel on record Mr Manoj Kumar Koyalkar present physically.

Learned Counsel Mr L Venkateshwar Rao for Respondent No.2 present physically. Call on 01.05.2024.

**IA (CA) 63/2024**

Call on 01.05.2024.

**IA (CA) 70/2024**

Call on 01.05.2024.

**IA (CA) 71/2024**

Call on 01.05.2024.

**IA (CA) 96 /2024**

Call on 01.05.2024.

**IA (CA) 101/2024**

Heard. Notice given. Counters e-filed. Copy served to the other side.

Heard learned counsel Mr Y Suryanarayana, for applicant along with the counsel on record present. Learned counsel Mr L Venkateshwar Rao, for respondent present physically.

Since it is stated that EGM at behest of the second respondent is scheduled to be

held on 20.04.2024, and the applicant has sought restrain for calling the said EGM

contending that if the agenda under the proposed EGM is carried out, virtually it

is alleged that the applicant will be ousted from the management of the first respondent.

However, learned counsel for the respondent contend that even if an additional director is appointed in the proposed EGM, he will be given only limited powers so as to run the day to day administration. Be that as it may, without going into the merits of this contention at this stage we are of the view that the EGM can go on however whatever decisions are taken in the proposed EGM shall not be implemented without the express leave of this Tribunal.

Since arguments in this application heard. Let both sides shall file written submissions not extending five pages each which shall in-variably contain the appointment letters if any issued to the consulting doctors and the details of the package offered to them under the appointment letters besides the bank statements of all the consulting doctors regarding the entries relating to the salaries paid to them as consultancy, for the period from 01.06.2023 till 31.12.2023, this information shall be furnished within a week.

In so far as the salaries payable to the regular staff and other doctors are concerned both sides have expressed that there is no dispute, regarding their entitlement and both sides have expressed their willingness to sign the cheques in so far as regular staff salaries are concerned before the bench.

**For orders on 01.05.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**